

IN THE COURT OF METROPOLITAN MAGISTRATE,
66TH COURT, ANDHERI, MUMBAI

C.C. NO. : 205/SW/2020

Mr. Ali Kaashif Khan Deshmukh ... Complainant.

V/s.

1) Mrs. Rangoli Chandel

2) Ms. Kangana Ranaut

... Accused.

ORDER BELOW EXH. 1

1. Perused the complaint and documents filed alongwith it. Heard Complainant in person. Present complaint is filed for the offences punishable U/sec. 153-A, 153-B, 195-A, 298, 505 r/w 34 of the Indian Penal Code. In short, the case of complainant is that he is an advocate by profession. Accused no. 1 Rangoli Chandel is elder sister of accused no. 2 Kangana Ranaut, who is famous actress in bollywood. On 15/04/2020, at about 4.37, accused no. 1 Rangoli Chandel posted a defamatory and objectionable statement against Jamati on her twitter account. Thereafter, her twitter account is suspended by Twitter. Accused Kangana has supported the statement

3. Read the verification of complainant at Exh. 2. Complainant has not filed certificates U/sec. 65-B of The Indian Evidence Act on record. Alleged video is not available on record. Allegations are based upon the comments of accused on Social Media platform. Evidence against accused appears to be of electronic nature. Therefore, inquiry at the hands of police is necessary for proceeding against proposed accused. Such inquiry will be helpful to decide the roles of accused. Hence, I proceed to pass the following order.

ORDER

- 1 Call inquiry report U/sec 202 of Code of Criminal Procedure from concerned Police Station, R/o. 05/12/2020.
- 2 Issue Yadi accordingly.